IN THE HIGH COURT OF JUD

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

ONE THOUSAND NINE HUNDRED AND EIGHTY SEVEN

: PRESENT :

THE HON'BLE MR.B.N.JAYA SIMHA: VICE-CHAIRMAN AND THE HON'BLE MR.D.SURYA RAO: MEMBER.

ORIGINAL APPLICATION NO. 222 4 1987

BETWEEN: -

D. Annaji Zao.

...APPLICANTS.

AND

- 1) Sub-Divisional officer, Telecommunications Amadalavalasa, Srikakulam Dist.
- 27 The Divisional Engineer Telecommunication, Stillakulann

.....RESPONDENTS.

Application under Section 19 of the Administrative Tribunals Act, 1985, praying that in the circumstances stated therein the Tribunal will be pleased to call for and peruse the records pertaining to Lr. No. X12/86-87/6 dt. at ALS 13-2-1987 from the respondent hence and quash the Same.

ORIGINAL APPLICATION NO.222/87

COUNS EL FOR APPLICANT: MR. B.NAGESWARA RAD COUNSEL FOR RESPONDENTS: MR. K. JAGANNADHA RAD, CGSC

ORDERS OF THE TRIBUNAL DATED 3rd APRIL. 1987.

The applicant herein, who is working as Lineman in the Telscommunications Department in Battili (Srikakulam) was placed under suspension by an Grder dated 13-2-1987 of the Sub Divisional Officer (Telecommunications), Amadalavalasa. The ground for suspension is that, the applicant had been detained in Police Custody on 7-1-1987 for a period exceeding 48 hours. Consequently, he must be deemed to be under suspension under Rule 10(2)of the C.C.S.(C.C.A.) Rules, 1965.

- 2. The applicant has contended that he was taken into custody on 7-1-1987 and released on bail on 8-1-1987at 2-00 P.M., that is, he was not in custody for 48 hours as alleged in the impugned order.
- We have heard the Learned Counsel for the Applicant and also Mr. Parameswara Raojon behalf of the Counsel for Respondents : Mr.K.Jagannadha Rao, CGSC. The respondents have submitted a letter No.TA/LC/24/87 dated 2-4-1987 of the General Manager, Telecommunications, Andhra Circle, Hyderabad, which states as follows :-

"With reference to the above application, it is to intimate that the order of suspension issued to Shri Annaji Rao by the Sub-divisional Officer, Tele-com., Amadalavalasa vide Memo.no.X.12/86-87dated 13-2-1987 has been revoked by the Divisional Engineer, Telecom. Srikakulam on 1-4-1987 on appeal."

In the circumstances, no further orders are required. The application is finally disposed of accordingly, since the prayer has already been met by the Department. No order as to costs.

(B.N.JAYASIMHA) Vice-Chairman

(D.SURYA RAD)

D. how Tans.

Member

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